

16.49 hrs.

LIMESTONE AND DOLOMITE
MINES LABOUR WELFARE FUND
BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri R. K. Khadilkar, I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on limestone and dolomite for the financing of activities to promote the welfare of persons employed in the limestone and dolomite mines.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on limestone and dolomite for the financing of activities to promote the welfare of persons employed in the limestone and dolomite mines."

The motion was adopted.

SHRI BALGOVIND VERMA : Sir, I introduce† the Bill.

16.50 hrs.

FOREIGN EXCHANGE REGULATION BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan I beg to move for leave to introduce a Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 29-8-1972.

†Introduced with the recommendation of the President.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

16.51 hrs.

RE: USE OF CERTAIN WORDS BY
A MEMBER

MR. SPEAKER : Mr. Sathe. This is another thing from him about Mr. Jyotirmoy Bosu. We had been discussing all this time....

SHRI VASANT SATHE (Akola) : In view of what has been decided now, in that spirit, I would only submit that if Mr. Jyotirmoy Bosu....

AN HON. MEMBER : What is that about?

MR. SPEAKER : Some time back he had written to me. Mr. Jyotirmoy Bosu had asked him to keep his mouth shut or something like that..

SHRI VASANT SATHE : I have not brought a privilege motion.

MR. SPEAKER : I think, that too would be avoided in future. I hope, Mr. Jyotirmoy Bosu, you did not mean anything ill to him.

SHRI S. M. BANERJEE (Kanpur) : If only he changes the words — instead of 'shut your mouth' to 'close your mouth' — I think, it would be all right.

MR. SPEAKER : Do not enjoy this, Mr. Banerjee.

SHRI VASANT SATHE : I am saying it in the same spirit. I do not have to say anything else in the matter. I do not want to. I only feel that we should not hurt the feelings also of minorities, particularly of Christians. He was saying, by swearing in the name of "Oh! Christ Almighty" 'Why don't you keep your mouth shut?' It is not in good taste. This should be avoided. If it can be expunged under rule 380, you may kindly do it, Sir. Do you want it to remain on record?

MR. SPEAKER : I think, in keeping with the atmosphere, this word is not in good taste.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I want to say why I did it.

SHRI VASANT SATHE : It is for you, Sir, to decide whether it should be expunged or not. It is not a matter of discussion. I leave it to you, Sir.

MR. SPEAKER : It is not in good taste.

SHRI JYOTIRMOY BOSU : I should make a submission before you — what was in my mind.

MR. SPEAKER : He only says, 'Do not use the name of Christ'.

SHRI JYOTIRMOY BOSU : That part can be taken away if it is somebody else's property. That word can be taken away if it is somebody else's property.

SHRI R. S. PANDEY (Rajnandgaon) : If it should be used, it should be used on my behalf and not on your behalf.

MR. SPEAKER : Mr. Jyotirmoy Bosu, you are a very interesting gentleman, but these words should be avoided.

SHRI JYOTIRMOY BOSU : I just want to draw your attention to only one thing. I am not going to read Rule 349, sub-section (2) and so on. The whole question is that you are trying to make out a case supported by facts and if somebody keeps on needling you all the time, the needle sometime comes out

through your flesh and runs through him also. Sir, there is one saying — tit for tat. You will agree with me, Sir..

MR. SPEAKER : Don't make me agree with you there.

SHRI JYOTIRMOY BOSU : You agree to disagree. But the question is: For Mr. Vasant Sathe, I have great love and regard for him.

SHRI VASANT SATHE : It is mutual, I can assure you.

SHRI JYOTIRMOY BOSU : The whole thing was only a question of give and take at a particular point.

अध्यक्ष महोदय : प्यार मुहब्बत की जो भी बातें सुनानी हों बाहर लाबी में सुना लिया करें। हाउस में तो सब को अपनी लगुएज को अच्छा बनाना चाहिये उनकी लगुएज अच्छी होनी चाहिये। गॉड को क्यों उनकी तरफ भेजते हो ?

What has God got to do with him?

SHRI JYOTIRMOY BOSU : Sir, I live at a respectable distance from Him.

16.52 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73*

MR. SPEAKER : Now we take up item No. 11. The time allotted is three hours and the details have already been received.

SHRI SHYAMNANDAN MISHRA (Begusarai) : We are very grateful to you that we have got the information which we required.

MR. SPEAKER : Time for these items Nos. 11, 12 and 13 — they are all part of the same motion — has been cut by 50%.... (Interruptions) What I mean is that we shall try to finish it.

*Moved with the recommendation of the President.